

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 144 OF 2018 &
IA NOS. 688 & 689 OF 2018

Dated: 27th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Ind Synergy Limited

... Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission & Anr.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s) : Mr. Apoorv Kurup
Ms. Nidhi Mittal for R-2

ORDER

The learned counsel, Mr. Apoorv Kurup, appearing for the second Respondent prays for another two week's time to file his reply to the main appeal as well as to IA Nos. 688 & 689 of 2018.

Submission made by the learned counsel appearing for the second Respondent, as stated supra, is placed on record.

The learned counsel appearing for the second Respondent is permitted to file his reply to the main appeal as well as to IA Nos. 688 & 689 of 2018 by 09.10.2018, after duly serving copy on the other side.

List this matter on **11.10.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member